

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2682
TO BE ANSWERED ON 27.12.2018
DISTRICT MINERAL FOUNDATION

†2682. SHRI GANESH SINGH:
SHRI G. M. SIDDESHWARA:

Will the Minister of MINES be pleased to state:

- (a) the salient features and objectives of District Mineral Foundation (DMF) established for the districts affected by mining related operations in the country;
- (b) the funds allocated under DMF so far, State and district-wise;
- (c) whether funds under DMF of various districts in the country are not being utilised properly due to the existing rules and if so, the details thereof, State and district-wise including district Satna; and
- (d) whether the Government has received suggestions/representations from public representatives in this regard and if so, the details thereof along with the details of action taken thereon by the Government?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation (DMF) in each district affected by mining related operation. The DMF is to be funded by statutory contributions from holders of mining lease. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) is implemented through fund collected under DMFs for welfare and development of mining affected areas and people.

At least 60% of PMKKKY funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care; (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining district.

Further, as per sub-section (3) of section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, the composition and functions of the DMF and rules in this regard is to be prescribed by the State Governments. Accordingly, the power related to sanctioning of fund; preparation of annual action plan and utilization of fund under DMF for the development of the areas affected by mining related operations is under the DMF trust established by State Government.

(b) to (d): The details of collection & utilisation of DMF funds are maintained at the district level and mandated to be provided on the website of the respective DMFs and it is not maintained centrally. However, as per the information provided by the State Governments, the details of funds collected/utilized under District Mineral Foundation (DMF) so far state wise are at **Annexure**.

State wise Details of funds collected/utilized under DMFFigure as on 31.10.2018
Source: State Governments

Sr. No.	State	Total Collection under DMF (In Cr.)	Amount Allocated (In Cr.)	Amount Spent (In Cr.)
1	Andhra Pradesh	590.18	315.71	80.34
2	Chhattisgarh	3223.80	4345.12	2446.78
3	Goa	186.94	3.22	1.00
4	Gujarat	444.03	356.93	126.50
5	Jharkhand	3319.01	2063.25	745.40
6	Karnataka	1220.94	638.42	48.53
7	Maharashtra	1085.65	361.29	116.76
8	Madhya Pradesh	1923.58	1649.69	526.23
9	Odisha	5599.51	4489.06	885.38
10	Rajasthan	2248.36	2286.77	430.67
11	Tamilnadu	365.90	179.98	18.67
12	Telangana	2007.47	383.69	17.03
13	Assam	51.88	22.02	0.05
14	Bihar	39.25	3.25	0.38
15	Himachal Pradesh	93.68	0.41	0.00
16	Jammu & Kashmir	22.04	1.66	0.00
17	Kerala	9.55	0.00	0.00
18	Meghalaya	30.07	0.00	0.00
19	Uttarakhand	20.31	4.97	0.47
20	Uttar Pradesh	367.29	171.62	84.97
21	West Bengal	25.49	2.93	0.36
Total		22874.92	17279.98	5529.52